

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
CHANDIGARH

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REGIONAL BENCH – COURT NO. 1

**Excise Appeal No. 2818 Of 2012**

[Arising out of OIA No.105-106/CE/APPL/CHD-II (JK)/2012 dated 14.06.2012 passed by the Commissioner (Appeals), Central Excise, Chandigarh-II]

**M/s Montage Enterprises Limited**

**: Appellant (s)**

Lane No.4, Phase-I, SIDCO Industrial  
Complex, Bari Brahmana, (J&K)

Vs

**The Commissioner of Central  
Excise, Chandigarh-II**

**: Respondent (s)**

Plot No. 19, Central Revenue Building,  
Sector-17C, Chandigarh-160017

**With**

**Excise Appeal No. 2819 Of 2012**

[Arising out of OIA No.105-106/CE/APPL/CHD-II (JK)/2012 dated 14.06.2012 passed by the Commissioner (Appeals), Central Excise, Chandigarh-II]

**M/s Montage Enterprises Limited**

**: Appellant (s)**

Lane No.4, Phase-I, SIDCO Industrial  
Complex, Bari Brahmana, (J&K)

Vs

**The Commissioner of Central  
Excise, Chandigarh-II**

**: Respondent (s)**

Plot No. 19, Central Revenue Building,  
Sector-17C, Chandigarh-160017

**APPEARANCE:**

None for the Appellant

Ms. Shivani, Authorised Representative for the Respondent

**CORAM :**

**HON'BLE Mr. S. S. GARG, MEMBER (JUDICIAL)**

**HON'BLE Mr. P. ANJANI KUMAR, MEMBER (TECHNICAL)**

**FINALORDER Nos.60323-60324/2023**

Date of Hearing:30.08.2023

Date of Decision:30.08.2023

***AS PER BENCH***

None appeared for the appellants. The notice for today's hearing has also been served to the appellants but in spite of that, none has appeared on behalf of the appellants. As the matter pertains to 2012, it appears that the appellants are not interested in pursuing their appeals. Hence, both the appeals are dismissed for non prosecution with the liberty to the appellants to seek restoration by moving appropriate applications giving sufficient reasons for non-appearance.

*(Dictated & pronounced in the open Court)*

**(S. S. GARG)**  
MEMBER (JUDICIAL)

**(P. ANJANI KUMAR)**  
MEMBER (TECHNICAL)

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